

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.504/94

New Delhi this the 11th Day of January, 1995.

HON'BLE MR. N.V. KRISHNAN, VICE-CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Raj Kumar Singh,
Deputy Commissioner
(Sr.A.R./I.T.A.T.),
Income Tax, Calcutta.

...Applicant

(By Advocate Sh. R.P. Sharma, though none appeared)

...Versus

1. Union of India through
Secretary, Ministry of Finance,
(Department of Revenue)
North Block, New Delhi-110 001.

2. Chairman,
Central Board of Direct Taxes,
North Block,
New Delhi-110 001.

...Respondents

(By Advocate Sh. V.P. Uppal)

ORDER(ORAL)

Hon'ble Mr. N.V. Krishnan:-

We have seen the prayers in the O.A., which challenge the promotions made on the basis of selection, contending that the promotions should have been made only on the basis of seniority-cum-fitness. On 12.12.94, our attention was drawn to the proceedings dated 7.11.94 when the learned counsel for the applicant Sh. R.P. Sharma made a submission that, in so far as the challenge regarding non-promotion of the applicant on the ground that promotions should be made by seniority-cum-fitness is concerned, it was stated at the Bar, that the applicant was not pressing this prayer in view of the subsequent judgements. He, however, then stated that there are other matters in regard to which he would like to make prayers for which he wanted to amend the O.A. The application for amendment has not been filed since then.

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(8)

2. We are of the view that the prayers made in the O.A. as they stand arise out of the grievance that the promotion was made on the basis of selection and not on the basis of seniority-cum-fitness. As this ground is not being pressed, we find that nothing else remains for adjudication in this O.A. Accordingly, it is dismissed. No costs.

A. Vedavalli

(DR. A. VEDAVALLI)
MEMBER(J)

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11.1.95

(N.V. KRISHNAN)
VICE-CHAIRMAN(A)